

(b) if so, when the decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No such proposal is under consideration of the Government of India.

(b) Does not arise.

Sick Units run by Large Industrial Houses in West Bengal

8922. DR. RANEN SEN: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether the West Bengal Government have a proposal to request some of the reputed large industrial houses to step in and run some of the sick units in the State, as the State Government is unable to take over all the sick units;

(b) if so, which are the sick units at present in the State and what is the Union Government's reaction to the State Government's proposal;

(c) whether the Union Government has been asked to conduct any investigation into this epidemic of sickness of industries in the State; and

(d) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B P MAURYA): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) and (d). It has been proposed that a Study Team should be appointed to carry out a survey of closed/sick industrial undertakings in West Bengal to bring out an assessment of chances of revival of these industries and the organisational, material and other requirements that would be

necessary. Government are examining the proposal.

Increase in Crime in Delhi

8923. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of crimes has increased again in Delhi, particularly in Naroji Nagar, Rajendra Nagar and Sarojini Nagar localities;

(b) if so, the facts thereof;

(c) whether Government are aware that on the 11th April, 1975 at F-111, Naroji Nagar, New Delhi two persons robbed a lady of Rs. 20,000 worth of jewellery and other belongings in broad day light at the point of daggers;

(d) whether the lady could identify the photo of the criminal from the album of the crime branch;

(e) whether the said culprit Kuldip had already been sent to jail thrice on the charge of robbery;

(f) whether in spite of all these clues, the culprit has not been arrested till now; and

(g) what security measures Government propose to take for the general public against such crimes and particularly such known culprits?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN): (a) and (b). Number of I.P.C. cases in Naroji Nagar during the year 1975 (upto 15th April, 1975), was 9 as compared to 12 in the corresponding period during 1974. In the case of Sarojini Nagar the figures for the above period were 29 and 28 while in the case of Rajinder Nagar the figures were 93 and 86.

(c) on 11th April, 1975, at about 11 A.M., two persons entered the quarter on pretext of obtaining water to

drink. They took away jewellery and some clothes worth Rs. 5000/-. As the culprits were armed with a knife the lady did not raise any alarm. On receipt of the information the police rushed to the spot immediately and a case FIR No. 217, dated 11th April, 1975 u/s 382 IPC was registered at P.S. Sarojini Nagat.

(d) The lady had picked up a few photos from the photos on record with the police and one of the photo was of Kuldip Singh, a bad character.

(e) Kuldip Singh is a previous convict and is also facing trial in some cases in the Courts of Gurgaon and Delhi.

(f) Kuldip Singh was traced and interrogated. Some other persons whose photos resembled with the description of the culprit were also interrogated. All the suspected persons including Kuldip Singh were shown to the complainant who, however, did not confirm her suspicion about any of them.

(g) Kuldip Singh and other suspects have been arrested and proceeded against u/s 110 Cr. P.C. The Court has been requested to ask these persons to furnish sureties for good behaviour. Some of the important measures taken to check the crimes are given below:—

1. Mohalla meetings in affected areas are being held to inspire confidence in the public and to elicit useful criminal intelligence.
2. Citizen Voluntary Force has been organised. Under this scheme the assistance of the public is being sought by the Police for controlling crime.
3. Motor-cycle fitted with wireless were given to districts for patrolling in vulnerable areas. Special preventive patrolling is also enforced.

4. A concerted drive against the bad characters was launched.

5. Patrolling is done regularly by the Police Control Room vehicles in the respective areas round the clock.

6. Under the Bombay Police Act, proceeding for externment out of the Union Territory of Delhi are initiated against notorious bad characters of the city.

7. The Delhi Police Dog squad supplement the police patrolling particularly during the night in certain areas.

Economic Development of Orissa

8024. SHRI ARJUN SELHI: Will the Minister of PLANNING be pleased to state:

(a) the action Government have so far taken to remove the regional imbalances and to accelerate the economic development of Orissa;

(b) the steps taken to have the Gopalpur Port and Indian Rare Earths Corporation Projects established during the current year in Orissa; and

(c) the grants and aids being granted for increasing agricultural and industrial production in that State during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA):

(a) The development of their backward areas is primarily the responsibility of the concerned State Governments. In order to supplement the efforts of the State Governments and to accelerate the economic development of the backward States, the Government of India have in the past undertaken the following measures:—